

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 310/2000

(5)

New Delhi this the 24th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Shri Joginder Singh
EX-Director,
E.S.I Corporation
18-A, Nav Sena Appts. No.9
West Enclave
Outer Ring Road, Pirampura
Delhi. Applicant

(By Advocate Shri V.P.Trikha)

-Versus-

1. The Director General,
Employees State Insurance
Kotla Road, New Delhi-110002.
2. Shri S.N.Tiwari,
Addl. Commissioner (P&A)
Employees State Ins. Corporation,
Kotla Road,
New Delhi-110002. Respondents

(By Shri G.R. Nayar, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Shri G.R.Nayar, learned counsel appearing for the respondents states that the new Director General has assumed charge. In case the applicant makes a fresh representation to him, the same will be duly considered by him. Shri V.P.Trikha, learned counsel appearing for the applicant has no objection to following the aforesaid course. On such representation being made, the Director General, respondent No.1 herein will dispose of the same after affording applicant a reasonable opportunity of being heard expeditiously and within a period of three

10.1

(6)

2. Present OA is disposed of with the aforesaid directions. Applicant will be at liberty to move the Tribunal afresh in case he is still aggrieved by the order to be passed on his representation. No costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

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